

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No.....141.....199

Smt. P. R. Deo, etc.Applicant (s)

Versus

Union of India, etc.Respondent (s)

Sr. No.	Date	Order with Signature
1	20-4-90	<p>Heard Mr. A. Deo, for the applicant and Mr. T. Dalai, A.S.C. (Central) for the Respondents. In this application the applicant wants to stay the order of transfer to Berhampur on promotion. No allegation of any malafide nor is there any allegation of infringement of any Rule or guide-lines. As has been held in the recent case by the Supreme Court, the remedy lies in making representation to the Departmental Authority and not approaching the Tribunal. We therefore do not admit the application, but, however, express ^{hope} the whole that the representation dated 15th April, 1990 at Annexure-5 by applicant may be considered duely</p> <p style="text-align: right;">RJ Vice-Chairman</p> <p style="text-align: right;">Member (Judicial)</p>